

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.16  
I.A.No.276/2024 in  
C.P.(IB)No.215/BB/2019**

**IN THE MATTER OF:**

M/s. Reddarow Communications ... Petitioner  
Vs.  
M/s. Veracious Builders & Developers Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 19.04.2024**

**CORAM:**

**SH. K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Ms. Maitreyi Bhat  
The Liquidator : Ms. Shirley Mathew, Liquidator

**ORDER**

**I.A.No.276/2024:**

1. The present Application has been filed by the Applicant-Liquidator, under Regulation 44(2) of the IBBI (Liquidation Process) Regulations, 2016 R/w. Section 60(5)(c) of the IBC, 2016 and Rule 11 of the NCLT Rules, 2016, seeking to extend the period of liquidation of the Corporate Debtor by a period of 6 months from 08.03.2024 to 07.09.2024.
2. Heard the Ld. Counsel for the Applicant-Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is allowed by extending the period of liquidation by six months i.e., from 08.03.2024 to 07.09.2024 to complete the liquidation process of the Corporate Debtor.
4. **Accordingly, I.A.No.276 of 2024 stands disposed of.**

**-Sd-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-  
K. BISWAL  
MEMBER (JUDICIAL)**